

#### **Corporate Social Responsibility Fund**

162. SHRI SHYAMAL CHAKRABORTY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the status of the corporate social responsibility fund with the Department;
- (b) whether this fund has properly been utilized; and
- (c) if so, the details of the fund collected and spent for meeting social responsibilities?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MAHADAVRAO SCINDIA) : (a) The Department of Commerce does not have a Corporate Social Responsibility (CSR) Fund.

(b) and (c) Does not arise.

#### **Setting up of SEZs**

163. SHRI T.M. SELVAGANAPATHI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that Government had taken up for approval requests for setting up of Special Economic Zones;
- (b) if so, the details thereof;
- (c) whether it is also a fact that Government is considering to come out with strict norms for units in SEZs; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MAHADAVRAO SCINDIA): (a) and (b) In terms of the SEZ Act, 2005 a SEZ may be set up either jointly or severally by the Central Government, State Government or any person for manufacture of goods or rendering services or for both or as a free trade warehousing zone. Such proposals duly recommended by the concerned State Government are considered by the Board of Approval for SEZs. In addition to seven Central Government Special Economic Zones (SEZs) and 12